

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CA(CAA)-108(ND)/2018

IN THE MATTER OF:

M/s Dalmia Renewables Engery Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 230-232

Order delivered on 16.07.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the Respondent

:Mr. Rajeev Kumar, Advocate

: Mr. ShvaniGautam, Mr. Siddarth, Advocate

ORDER

Learned counsel for applicant is present. Pursuant to the directions dated 13.06.2018 learned counsel for the applicant represents that certificate from the auditor along with the valuation certificate has also been filed vide diary No. 7361 dated 12.07.2018. Heard the applicants, orders reserved, subject to clarification if any.

-Sd/-

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

Varinder Kumar

0  
-Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)